

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 3876 – JK (LD) of 2026
DATED:- 25 - 03 - 2026

Sanction is hereby accorded to the appointment of officer's of Home Department as mentioned in annexure to this Government Order as Officer In-charge Litigation (OIC) in the cases indicated against each including contempt petition, if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

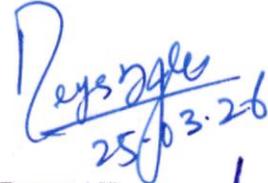
Commissioner/Secretary to Government

Dated:- 25.03.2026

No:-LAW-OIC/3/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to the Government, Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned.
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


25-03-26

(Reyaz Ali)

Deputy Legal Remembrancer 

Annexure to the Government Order No. 3876-JK (LD) of 2026 dated 25.03.2025.

S.No.	Title of the case	OIC
1	FIR No. 21/2023 of P/S Gharota, U/S 302 IPC, 3/25 Arms Act, 188 IPC and 30 Arms Act titled UT of J&K Vs Lakhn Partap Singh.	Smt. Saba Shawal, Staff Officer to DG, Prisons,
2	FIR No. 354/2023 of P/S Domana, U/S 307/341/323/325/201/147 IPC titled UT of J&K through SHO, P/S, Domana Vs Sohan Singh & Ors.	Mr. Mudasir Hussain, DySP, SDPO Domana
3	FIR No. 06/2021 of P/S Bhaderwah, U/S 302/201/147 RPC titled Hans Raj Vs UT of J&K through SHO, P/S, Bhaderwah.	Mr. Naveed Showkat, DySP SDPO Bhaderwah
4	FIR No. 14/2016 of P/S Dharamkund, U/S 302/120-B/201/34 RPC titled State of J&K, through P/S, Dharamkund Vs Kasturi Lal & Ors.	Sh. Kuldeep Raj, DySP SDPO, Gool

Neysingh

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